

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD KK

O.A. 1157/93.

Dt. of Decision : 10-12-96.

M.Saetharatnam

.. Applicant.

Vs

1. The Chief General Manager,
Telecommunications, Hyderabad.

2. The District Engineer,
Tele-Commissions, Srikakulam,
Srikakulam District.

3. The Sub-Divisional Officer,
Tele-Communications,
Srikakulam, Srikakulam District.

.. Respondents.

Counsel for the Applicant : Mr.B.Nageswara Rao

Counsel for the respondents : Mr. N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE B.S. JAI PARAMESHWAR: MEMBER (JUDL.))

None for the applicant. Heard Mr. N.V.Raghava Reddy, learned counsel for the respondents. Hence the case is disposed of under Rule 15(1) of the CAT (Procedure)Rules, 1987.

2. The applicant worked as Part Time Sweeper cum Water Woman of Saravakota Telephone Exchange. She was engaged on Part Time basis from 1.11.79 to work for one hour per day via SDOT SK Lr. No.E.8/80-81/10 dated 23.8.80. The applicant performed her duties from 1.11.79 to 30.6.87. Thereafter she remained absent from duties. Subsequently, during 1991 she submitted a representation for reinstatement. The department informed her through letter dated 17.9.1982 that she left the Part Time duty ^{ies} on her own accord and her reinstatement could not be considered as she was purely engaged on part time basis.

3. The applicant has filed this OA praying the Tribunal to set aside the proceedings dated 17.9.92 and consequently to direct the respondents to reinstate her into service as Part Time Sweeper-cum-Water Woman with all consequential benefits.

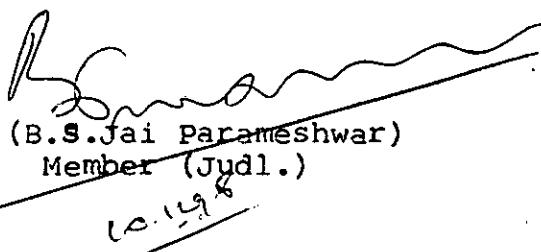
4. In the counter statement, it is stated that the applicant voluntarily left the duties as Part Time Sweeper-cum-Water Woman at Saravakota Telephone Exchange and that then the casual labourers were in surplus and it was decided not to appoint any workers afresh on casual basis. Further submitted that there was no need for the Saravakota Telephone Exchange to appoint any person as a Casual labour. The applicant was only a part time worker. She had not even held the temporary status. Further she had discontinued the service and that was in the year 1991. Hence her request to regularise her ^{Services} was not considered by the department.

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5. The applicant has not enclosed any of her representations reported to have been submitted from 1987 onwards to show that those representations were sent and received by the respondents. In the absence of any proof to show that she continued to give representation it has to be held that she represented her case only in the year 1991 as averred by the respondents in their reply. Even if presuming that she submitted representations from 1987 onwards and if she did not receive any suitable reply within a reasonable time after submission of the first representation she should have approached the judicial forum for redressal of her grievances.

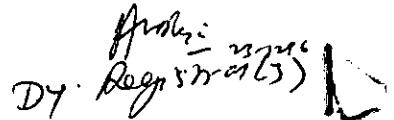
6. She filed this OA on 15.9.93. Hence it has to be held that she came to this Tribunal belatedly and the bar of limitation will apply in this case.

7. In view of what is stated above, the OA is dismissed. No order as to costs.


(B.S.Jai Parameshwar)
Member (Judl.)


(R. Rangarajan)
Member (Admn.)

10th December, 1996
(Dictated in Open Court)


D.Y. Regis (S-123)

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Copy to:-

1. The Chief General Manager, Telecommunications, Hyd.
2. The District Engineer, Telecommunications, Srikakulam, Srikakulam District.
3. The Sub Divisional Officer, Telecommunications, Srikakulam, Srikakulam District.
4. One copy to Sri. B.Nageswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Hon'ble Mr. B.S.Jai Parameshwar, Judicial Member, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

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Officer

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND
THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED:

10/12/98

ORDER/JUDGEMENT

R.A./C.P./M.A. NO.

O.A. NO.

1157/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR

